

ITEM NO.2

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).35677-35678/2017
(Arising out of impugned final judgment and order dated 11-12-2017
in LPA No. 772/2017 11-12-2017 in LPA No.770/2017 passed by the
High Court of Delhi at New Delhi)

ASHISH KUMAR HALDAR

Petitioner(s)

VERSUS

THE GOVERNING BODY RAISINA BENGALI
SCHOOL SOCIETY THROUGH IS SECRETARY & ANR.

Respondent(s)

(and IA No.142143/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 29-12-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr.Mohit Chaudhary, Adv.
Ms.Puja Sharma, Adv.
Mr.Kunal Sachdeva, Adv.
Mr.Imran Ali, Adv.
Mr.Balwinder Singh Suri, Adv.
Ms.Garima Sharma, Adv.
Ms.Puja Sharma, AOR

For Respondent(s)

Ms.Maninder Acharya, Sr.Adv.
Mr.Dipak Bhattacharya, Adv.
Mr.Sanyajit Pani, Adv.
Mr.Chittaranjan Singh, Adv.
Mr.Nilog Dasgupta, Adv.
Mr.Vinodh Kanna B., AOR

UPON hearing the counsel the Court made the following
O R D E R

Though we are not inclined to interfere on merits but
with agreement we modify the order passed by the Division
Bench of the High Court. The Observer shall not make
interference with the appointment of the Returning Election
Officer holding election and shall only undertake the work
of supervision. The remaining objections are reserved to be
dealt with by the High Court. The petitioner has agreed to
pay the charges as may be fixed by the High Court for
Observer.

The special leave petitions are, accordingly,
disposed of.

(Ashok Raj Singh)
Court Master

(Kailash Chander)
Court Master